

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER:-

JASBIR SINGH

...APPLICANT

VERSUS

STATE OF U.P.

...RESPONDENT

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FILED BY:

Ranu Purohit

**[Ms. RANU PUROHIT]
S-74, BASEMENT, GREATER
KAILASH-I, NEW DELHI- 110048
Mobile No. 9560457997**

FILE ON: 18.08.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

JASBIR SINGH

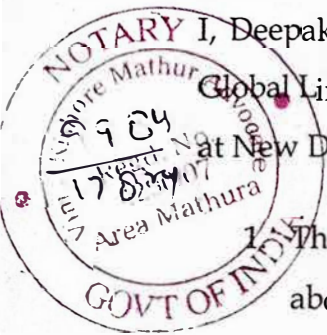
...APPLICANT

VERSUS

STATE OF U.P.

...RESPONDENTS

AFFIDAVIT



I, Deepak Singhal S/o Shri. Devendra Kumar, aged about 38 Years, Office at: SJP Global Limited 111, Shri Jamuna Dham, Goverdhan Road, Mathura 281004, presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the Respondent in the abovementioned Original Application and as such I am well conversant with the facts and circumstances of the case and competent to swear the present

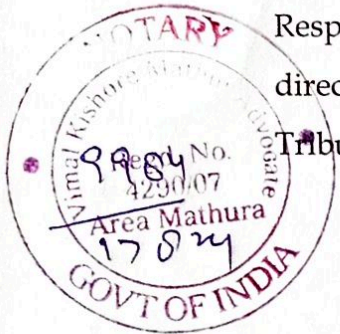
affidavit.

2. That the Answering Respondent on 18.01.2024 had applied to the Respondent No. 1 Board in Form 1 seeking a consolidated Consent to Operate (CTO) under Section 25/26 of the Water (Prevention and Control of Pollution) Act 1974 and under Section 21 of the Air (Prevention and Control of Pollution Act) 1981 and Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 noted under the Environment Protection Act, 1986. A copy of the said Form 1 dated 18.01.2024 is attached as **ANNEXURE R-1**.

3. That the Respondent No. 1 Board rejected the Answering Respondent's aforesaid Form 1 on 23.02.2024 for reasons unknown to the Answering Respondent. A copy of the said rejection is attached as **ANNEXURE R-2**.

VIMAL KISHORE MATHUR
Advocate, Notary Public, Mathura

- 4. That however, with a view to comply with the directions passed by this Hon'ble Tribunal in its Order dated 03.05.2024, the Answering Respondent again on 09.08.2024 filed an application with the Respondent No. 1 Board in the aforestated Form 1, which is currently pending consideration. A copy of the Form 1 dated 09.08.2024 is attached as ANNEXURE R-3.
- 5. That by way of the present Affidavit, the Answering Respondent wishes to apprise this Hon'ble Tribunal about the steps taken by the Answering Respondent regarding fulfilling its obligations with a view to comply with directions contained in the Order dated 03.05.2024 passed by this Hon'ble Tribunal.



S.J.P. GLOBAL LTD.
 DEPONENT
 Auth. Sign

VIMAL KISHORE MATHUR
 Advocate, Notary Public, Mathura

VERIFICATION

Verified at MATHURA on this 17 day of August 2024 that the contents of the above affidavit are correct and true to the best of my knowledge and belief nothing material has been concealed therefrom.

S.J.P. GLOBAL LTD.
 DEPONENT Sign

The Contents of the affidavit were read over & explained by Deepak Singh who is identified by Shri. Rohini and oath attested to day on 17/08/24 at my office & noted down in the notary Register No. 4230/07 page and Charged fees Rs.

Vimal Kishore Mathur
 Notary Public
 District Head Quarter, Mathura.

Deepak Singh
 के अधिवक्ता के सामने पढ़ा गया है।
 अधिवक्ता/नोटरी पब्लिक के सामने किया है।
 17/08/24

Application No : 24500429

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

SHRI RADHA FLORANCE, MAUJA SUNRAKH
BANGAR VRINDAVAN
MATHURA, MATHURA, 281121
City:
Block: Mathura
District: MATHURA

Dated

18/01/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.) for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. POLLUTION NOC (Attached)
2. MVDA APPROVAL FOR CONNECTION (Attached)
3. NAGAR NIGAM HANDOVER LIST (Attached)
4. NAGAR NIGAM RECEIPT (Attached)
5. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: SJP GLOBAL LIMITED
(FORMER SJP REAL ESTATE LTD.)

Address of the Applicant: 111 SHRI JAMUNA
DHAM GOVERDHAN CROSSING MATHURA

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 9
- b) Number of workers residing in the premises : 9
10. For local bodies only:-
 a) Present population : NA
 b) Population covered under regular sewer facilities : YES
 c) population having septic tank/Soak pit facilities : SEWER LINE CONNECTED WITH RUKMANI VIHAR SPS
 d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
0	0	0	0

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
RESIDENTIAL UNITS (562)	0

ByProduct Name	Licence Qty	Installed Qty
0	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
0	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	90.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	90.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares 9.7

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	90.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic Yes

(c)State if the Industrial effluent is having Unpleasant Smell

(d)Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a)Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
-------------	-----------------	-----------------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes
- Highly polluting material : NA
- Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	---------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level (in metres):	
Height above roof (in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity - m³/hr:	
Flue gas temperature °C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition (if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments, specify size and no. of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment : Investment:-NA
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : RESIDENTIAL UNITS

Signature

Name and Address of the applicant on behalf of : SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.),111 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA

Name and Address of the Firm on behalf of which application is made : SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.),111 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.),111 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SUDEEP KUMAR
82 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA-281004
PERIOD OF TENURE-23.04.2010 TO TILL DATE
MOBILE NO.-9837041666
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SHRI RADHA FLORANCE
Address: MAUJA SUNRAKH BANGAR VRINDAVAN MATHURA, MATHURA, 281121
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made : District:MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:9.7
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

- MOHIT Online
- Dashboard
- Fill Common Application Form
- Apply For Permissions/NOC's/License
- Apply for LoC/Sanction Letter
- Apply for Disbursement
- Pay Consolidated Fee
- Payment Reconciliation (Verification)
- Raise Your Grievance
- Check Grievance Status
- Change Password
- My Profile
- Legend Used For Status Display

Apply For Permissions/NOCs/Licenses/Incentive

Select Enterprise/Unit for which Departments Permissions/NOCs/Licenses/Certificates/Incentive etc. are needed: UPSWP23041838706 - SHRI RADHA FLORANCE

Select Department Name: Pollution Control Board

Select Service Name: Consolidated Form for Consent under Water Act 1974 Air Act :

[View Applied Application](#)
[New Application](#)
[Reset](#)

Sr.No.	Department	Form Name	Form Status	Current Remarks	Fill/View Form														
1.	Pollution Control Board	<table border="1"> <thead> <tr> <th>Sr.No.</th> <th>Service Name Application ID</th> <th>Status Change Date</th> <th>Current Remarks</th> <th>Fill/View Form</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 23041838706030130002</td> <td>FORWARDED 12/08/2024</td> <td>Application forward from RO to ASO in Mathura group on 12/08/2024. Application is pending with ASO in group : Mathura</td> <td></td> </tr> <tr> <td>2.</td> <td>Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 23041838706030130001</td> <td>REJECTED 23/02/2024</td> <td>Your application has been rejected and rejection certificate has been Issued Application rejected by RO of Mathura regional group.</td> <td></td> </tr> </tbody> </table>	Sr.No.	Service Name Application ID	Status Change Date	Current Remarks	Fill/View Form	1.	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 23041838706030130002	FORWARDED 12/08/2024	Application forward from RO to ASO in Mathura group on 12/08/2024. Application is pending with ASO in group : Mathura		2.	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 23041838706030130001	REJECTED 23/02/2024	Your application has been rejected and rejection certificate has been Issued Application rejected by RO of Mathura regional group.			
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// TRUE COPY //

Application No : 27708837

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

SHRI RADHA FLORANCE, MAUJA SUNRAKH
BANGAR VRINDAVAN
MATHURA, MATHURA, 281121
City:
Block: Mathura
District: MATHURA

Dated

09/08/2024

To ,

The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.) for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

1. POLLUTION NOC (Attached)
2. NAGAR NIGAM RECEIPT (Attached)
3. NAGAR NIGAM HANDOVER LIST (Attached)
4. MVDA APPROVAL FOR CONNECTION (Attached)
5. Balance sheet Or CA Certificate (Attached)

Yours faithfully,

Signature

Name of the applicant: SJP GLOBAL LIMITED
(FORMER SJP REAL ESTATE LTD.)

Address of the Applicant: 111 SHRI JAMUNA
DHAM GOVERDHAN CROSSING MATHURA

ANNEXURE TO FORM

New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 9
- b) Number of workers residing in the premises : 9
10. For local bodies only:-
 a) Present population : NA
 b) Population covered under regular sewer facilities : YES
 c) population having septic tank/Soak pit facilities : SEWER LINE CONNECTED WITH RUKMANI VIHAR SPS
 d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
0	0	0	0

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
RESIDENTIAL UNIT (562)	0

ByProduct Name	Licence Qty	Installed Qty
0	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
0	0

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
--------------------	----------

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
------------	---------------------------------

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
------	-----------------------	----------------------

18. State the area of land used for (a) Above in Hectares 9.7

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
------	------

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic Yes

(c) State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10*c at any time Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NA

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
-----------	--------------------------	------	-----------------	--------------	------------------	--------

13. Atmospheric Emission from each stack

Total no. of stacks:	
Material for construction of Stack:	
Stack Attached to:	
Height above ground level(in metres):	
Height above roof(in metres):	
Stack Top:	
Inner dimensions (in meters):	
Gas quantity-m³/hr:	
Flue gas temperature 'C:	
Exit velocity of gas/sec:	

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others
-----------	--------------	---------------------	----------------	-----------------	-----	-------	--------------	--------

(b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-NA
Year of Investment is :-1925

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any

: RESIDENTIAL UNITS

Signature

Name and Address of the applicant on behalf of : SJP GLOBAL LIMITED
(FORMER SJP REAL ESTATE LTD.),111
SHRI JAMUNA DHAM GOVERDHAN
CROSSING MATHURA

Name and Address of the Firm on behalf of which application is made : SJP
GLOBAL LIMITED (FORMER SJP
REAL ESTATE LTD.),111 SHRI
JAMUNA DHAM GOVERDHAN
CROSSING MATHURA

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : SJP GLOBAL LIMITED (FORMER SJP REAL ESTATE LTD.),111 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : SUDEEP KUMAR
82 SHRI JAMUNA DHAM GOVERDHAN CROSSING MATHURA-281004
PERIOD OF TENURE-23.04.2010 TO TILL DATE
MOBILE NO.-9837041666
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SHRI RADHA FLORANCE
Address: MAUJA SUNRAKH BANGAR VRINDAVAN MATHURA, MATHURA, 281121
Tel. No.:-
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made : District:MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:9.7
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District:MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -